

ITEM NO.37

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10320/2022

(Arising out of impugned final judgment and order dated 26-09-2022 in CRLP No.6954/2022 passed by the High Court Of Andhra Pradesh At Amravati)

ANANTHA SATYA UDAYA BHASKARA RAO @ ANANTHA BABU Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ANR. Respondent(s)

(FOR ADMISSION and I.R.)

Date : 14-11-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. K. V. Viswanathan, Sr. Adv.
Mr. Ananga Bhattacharya, Adv.
Mr. Rohit Rao N., Adv.
Ms. Devahuti Tamuli, Adv.
Ms. Anushka Singh, Adv.
M/S. Veritas Legis, AOR

For Respondent(s) Mr. Yelamanshili Shiva Santosh Kumar, Adv.
Mr. Rudrajit Ghosh, Adv.
Mr. Tarun Gupta, AOR
Mr. Abhishek Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner contends that the charge sheet itself as extracted at page 19 recording the requisition which states that the investigation is not yet completed for

examination of some more witnesses as FSL and RFSL reports are pending and for purposes of eliciting the involvement of any other persons in this case but a relevant portion of page 54 (Annexure-P2) is not extracted therein as the aforesaid is followed by the following:-

“Therefore request the Hon’ble Judge to grant further 15 days remand period to the accused noted above to complete investigation and file charge sheet in this case.”

It is thus submitted that effectively what was sought to be done was that to save the period of 90 days within which the charge sheet had to be filed, the charge sheet was practically submitted and taken back and thus the petitioner is entitled to default bail.

Issue notice.

Learned counsel appears on behalf of the mother of the deceased victim on caveat accepts notice for respondent No.2.

Respondent No.1 be served dasti through standing counsel

List on 12th December, 2022.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER